

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PME INFRA TECH PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor PME Infratech Private Limited
2.	Date of incorporation of corporate debtor 28/12/1987
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U32100MH1987PTC045671
5.	Address of the registered office and principal office (if any) of corporate debtor B-205, Swiss Palace, Shastri Nagar, Andheri West, Mumbai - 400053, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor Date of Order: - 09/05/2023 Date of Receipt of Order:- 11/05/2023
7.	Estimated date of closure of insolvency resolution process 05/11/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name: - Mr. Lalit Kumar Dangi Reg No: - IBBI/IPA-001/IP-P01821/2019-2020/12859
9.	Address and e-mail of the interim resolution professional, as registered with the Board Reg Address: - 104, M.K Bhavan, 300 Shahid Bhagat Singh Road, Fort, Mumbai City - 400001, Maharashtra Email ID: - lalitkumardangi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: B-526, Chintamani Plaza, Near W.E. Highway Metro Station, Andheri Kurla Road, Andheri (East), Mumbai- 400099 Email ID: - cirp.pmeinfratech@gmail.com - lalitkumardangi@gmail.com
11.	Last date for submission of claims 25/05/2023 (14 days from the date of receipt of the Order by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Relevant forms can be downloaded from the website of IBBI- http://www.ibbi.gov.in/downloadform.html/ (b) Not Applicable



Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of PME Infratech Private Limited on 09th May, 2023.

The creditors of PME Infratech Private Limited, are hereby called upon to submit their claims with proof on or before 25th May, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.




Lalit Kumar Dangi

Interim Resolution Professional of PME Infratech Private Limited

IP Registration No: IBBI/IPA-001/IP-P01821/2019-2020/12859

Date: 13th May, 2023

Place: Mumbai